COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 345 OF 2018 &</u> IA NO. 1369 OF 2018 & IA NO. 1368 OF 2018

Dated: 29th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of: Avaada Non-Conventional Energy Private Limited Vs. Karnataka Electricity Regulatory Commission & Ors.				Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. Vineet Tayal		
Counsel for the Respondent(s)	:	Mr. Balaji Srinivasan Mr. Pallavi Sengupta Mr. Mayank Kshirsaga	r for R-2	2

<u>ORDER</u> (IA No. 1368 of 2018 – for exemption from filing certified copy of the Impugned Order)

In this application learned counsel appearing for appellant/applicant requests for exemption from filing certified copy of the Impugned Order. We have heard the learned counsel appearing for the appellant/applicant. For the reasons stated in this application, we direct the appellant/applicant to file certified copy of the Impugned Order within eight weeks' time from the date of issue of this order.

With these observations, IA, being IA No. 1368 of 2018, is allowed and stands disposed of accordingly.

ORDER (APPEAL NO. 345 OF 2018 & IA NO. 1369 OF 2018)

Admit.

The learned counsel appearing for the Respondent No. 2 requests for six weeks' time to file reply. He is granted six weeks' time to file reply i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within three weeks' time i.e. on or before 20.01.2019 with advance copy to the other side.

List the matter on 21.01.2019.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member